

IN THE INCOME TAX APPELLATE TRIBUNAL
“C” BENCH : BANGALORE

BEFORE SHRI N.V. VASUDEVAN, VICE PRESIDENT
AND SHRI B R BASKARAN, ACCOUNTANT MEMBER

ITA Nos.1088 to 1091/Bang/2019
Assessment years : 2012-13 to 2015-16

Alfa Enterprises Pvt. Ltd., No.65/9-10, N.R. Road, Bangalore – 560 002. PAN: AACCA 3586E	Vs.	The Income Tax Officer, Ward 1(1)(2), Bangalore.
APPELLANT		RESPONDENT

Appellant by	:	Shri V. Sridhar, CA
Respondent by	:	Smt. R. Premi, Jt. CIT(DR)(ITAT), Bengaluru.

Date of hearing	:	24.11.2020
Date of Pronouncement	:	24.11.2020

ORDER

Per Bench

These are appeals by the assessee against the separate orders of the CIT(Appeals) for the assessment years 2012-13 to 2015-16.

2. At the time of hearing of these appeals, the Id. counsel for the assessee submitted that the assessee has filed necessary declaration in Form 1 & 2 under the Vivad Se Vishwas Scheme Act, 2020 [VSVS] and that issue of Form 3 is awaited. The Bench pointed out that the Bangalore Benches in such cases is dismissing the appeal as withdrawn, with liberty to seek recall of the order, to which he agreed. Accordingly, all the appeals are dismissed as withdrawn. However, the assessee is at liberty

to seek recall of this order in the event of non-receipt of Form No.3, or for any such reason under the VSVS.

3. In the result, all the appeals are dismissed as withdrawn.

Pronounced in the open court on this 24th November, 2020.

Sd/-

(B R BASKARAN)
ACCOUNTANT MEMBER

Sd/-

(N V VASUDEVAN)
VICE PRESIDENT

Bangalore,
Dated, the 24th November, 2020.

/Desai S Murthy/

Copy to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore.

By order

Assistant Registrar
ITAT, Bangalore.